

**GOVERNMENT OF INDIA**  
**MINISTRY OF CIVIL AVIATION**  
**Lok Sabha**  
**UNSTARRED QUESTION NO. : 749**  
**( TO BE ANSWERED ON THE 24th July 2025 )**  
**ICAO SAFETY NORMS**

**749. SHRI K SUDHAKARAN**

**SHRI AMRA RAM**

**Will the Minister of CIVIL AVIATION**

**be pleased to state:-**

**(a) the status of the investigation into the Air India Flight 171 crash in Ahmedabad on 12th June 2025, including the progress of black box analysis and preliminary findings regarding possible causes such as engine failure, landing gear malfunction or sabotage;**

**(b) the measures taken by the Government and the Directorate General of Civil Aviation (DGCA) to ensure accountability for lapses in safety protocols, aircraft maintenance or regulatory oversight;**

**(c) whether the Government has taken any action against Air India for violations related to pilot duty scheduling or overdue maintenance as flagged by the DGCA and if so, the details thereof;**

**(d) the steps taken to address concerns regarding tall structures located near the Ahmedabad airport's flight path and their compliance with International Civil Aviation Organization (ICAO) safety norms;**

**(e) the scope and timeline of the high-level inquiry Committee constituted in connection with the incident; and**

**(f) whether the findings of the said Committee would be made public in order to ensure transparency and restore public confidence in aviation safety and if so, the details thereof?**

**ANSWER**

**Minister of State in the Ministry of CIVIL AVIATION  
(Shri Murlidhar Mohol)**

**(a): An investigation has been ordered by the Director General, Aircraft Accident Investigation Bureau (AAIB) under Rule 11 of the Aircraft (Investigation of Accidents & Incidents) Rules, 2017 to determine the probable cause(s)/contributory factor(s) leading to accident of Air India flight AI-171 at Ahmedabad on 12.06.2025.;**

**;**

**The data from one of the Flight Recorders of AI-171 (VT-ANB) has been downloaded in the Flight Recorder Laboratory of the AAIB at Udaan Bhawan.;**

**;**

**A preliminary report on the accident has been published by AAIB on 12th July, 2025 and is available on their website [www.aaib.gov.in](http://www.aaib.gov.in).;**

**;**

**The investigation is in progress to determine the probable cause(s)/contributory factor(s) leading to the accident.;**

**;**

**(b): Directorate General of Civil Aviation (DGCA) has a comprehensive and structured civil aviation regulations for safe operation of aircraft and its maintenance. These regulations are continuously updated and aligned with the International Civil Aviation Organisation (ICAO)/European Union Aviation Safety Agency (EASA) standards. ;**

**DGCA also has a structured surveillance and audit framework in place i.e. planned and unplanned surveillance of organization /aircraft, which includes regular and periodic audits, spot checks, night surveillance and ramp inspections across all operators, including continuous oversight of maintenance practices. In case there is a violation, DGCA takes enforcement action as per its Enforcement Policy and Procedure Manual.;**

**;**

**(c): DGCA has directed M/s Air India to remove 03 personnel from all duties, roles and responsibility related to crew scheduling.;**

**;**

**(d): To ensure safety of aircraft operation during landing and take-off from airport, Obstacle Limitation Surfaces (OLS) of Ahmedabad**

**airport have been established in line of International Civil Aviation Organization (ICAO) standards and notified vide GSR 751 (E). Further, as part of Aerodrome Licensing requirements to monitor & control these established Obstacle Limitation Surfaces (OLS), obstacle survey of Ahmedabad Airport is carried out regularly.;**

**;**

**(e) & (f): A High-Level Committee was constituted on 13.06.2025 under the chairmanship of the Union Home Secretary to suggest comprehensive guidelines for dealing with such instances in the future post Air India Flight AI-171 incident. The Committee is to submit its report within three months.;**

**;**

**The key objectives of the Committee are given below::**

- 1) Recommend necessary improvements and formulate suitable SOP to prevent such incidents in the future.**
- 2) Suggest policy changes, operational improvements and training enhancements required to prevent such occurrences and handle post-crash incident situation.**
- 3) Assess emergency response of various stakeholders (both Central and State Governments), including rescue operations, and coordination among them.**

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